

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 109 of 2024/EZ**

Hari Priya Patel

...Applicant

Versus

State of Odisha & Ors

...Respondents

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Filed By

Through Counsel

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Place: New Delhi

Date: 23.04.2026

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
Original Application No. 109 of 2024/EZ**

Hari Priya Patel

Applicant

Versus

State of Odisha & Ors

Respondents

**COMPLIANCE AFFIDAVIT FILED BY THE COLLECTOR & DISTRICT
MAGISTRATE, KHORDHA – RESPONDENT NO. 5**

I, Amrit Raturaj, aged about 34 years, S/o Raj Kishore Sastri, at present working as Collector & District Magistrate, Khordha, at PO/Dist. Khordha, do hereby solemnly affirm and state as follows: -

1. That I have been arrayed as Respondent No. 5 in the aforementioned O.A. I have gone through the O.A, relevant records and understood its contents. I am well acquainted with the facts and competent to swear this affidavit in my official capacity.
2. That the answering Respondent vide Additional Affidavit dated 3.12.2025 submitted that around 0.702 acres of land belonging to Respondent No. 4 i.e., Nandankanan Wildlife Sanctuary is encroached by 46 people of the Bangali Sahi Settlement. Pursuant to the aforesaid finding, the Revenue Inspector, Daruthenga issued show cause notices to all the 46 encroachers directing them to file their reply on 24.11.2025.
3. That the encroachers were given liberty to file their objections to the show cause notices and it was duly filed on 5.12.2025. Accordingly, the concerned Additional Tahasildar fixed the next date of hearing on 6.1.2026 and the 46 encroachers were directed to produce the Electoral Roll of 1971. However, the encroachers could not

Amrit Raturaj
Collector & District Magistrate
Khordha



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produce the requisite electoral roll and the Tahasildar reserved the case for final orders on 23.2.2026.

A copy of the Letter dated 11.02.2026 from the Office of Tahasildar, Bhubaneswar to the Collector and District Magistrate along with a sample Order Sheet is annexed herewith and marked as **Annexure R-1**.

4. That the Hon'ble Tribunal vide order dated 13.02.2026 directed the answering Respondent to file an additional response with respect to further actions taken and also directed the answering Respondent to submit the complete particulars regarding encroachments made, and the names, parentage and address of the encroachers in order to implead the encroachers as Respondents, if necessary. The relevant part of the order dated 13.02.2026 is reproduced below:

"5. Respondent no. 5 is directed to file Additional response mentioning further action taken. Complete particulars regarding encroachments made and names, parentage and addresses of the encroachers be also mentioned therein so that this Tribunal may implead the encroachers as respondents, if so, considered necessary."

5. That pursuant to the above order, the Tahasildar, Bhubaneswar was instructed by the answering Respondent to comply with the directions of the Hon'ble Tribunal as per the Order dated 13.02.2026. It is submitted that after the submission of "G Forms" by the Revenue Inspector, Daruthenga, all the 46 encroachers were booked under the Odisha Prevention of Land Encroachment Act, 1972.
6. That the Tahsildar, Bhubaneswar on 23.02.2026 issued "Form-B" and directed all the 46 encroachers to vacate the government land with immediate effect. The eviction from the aforesaid government land is to take place on 22.04.2026 and police personnel have been deployed for the same. Along with this, the Tahasildar, Bhubaneswar has also submitted the complete list regarding the encroachments

Amit Rautray
Collector & District Magistrate
Khordha



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made, names, parentage and addresses of the encroachers with respect to the aforesaid government land.

A copy of the letter dated 21.4.2026 from the Office of Tahasildar, Bhubaneswar to the Collector and District Magistrate along with the enclosures is annexed herewith and marked as **Annexure-R2**.

7. That the contents of the above paragraphs are true and correct to the best of my knowledge as derived from the official records and that nothing material has been concealed therefrom and the answering Respondent deserves the right to file further affidavit as and when required and directed by this Hon'ble Tribunal.

Amrit Rautaraj

DEPONENT

**Collector & District Magistrate
Khordha**

VERIFICATION

Verified at Khordha, on this 22nd day of _____ April 2026 that the contents of the aforesaid Compliance Affidavit and Annexures are true and correct to my personal knowledge and have been derived from official records maintained by Respondent No. 5. No part of it is false nor has anything material has been concealed therefrom.

Amrit Rautaraj

DEPONENT

**Collector & District Magistrate
Khordha**



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AFFIDAVIT NO 1234 DATE 22-04-2026

The above deponent being personally known to me appears before me on 22-04-2025 at 3:10 AM / PM and states on oath that the contents of the affidavit are true to the best of his knowledge based on official records.

Amrit Kumar
Deponent

Collector & District Magistrate
Khordha

Executive Magistrate, Khordha

Executive Magistrate
Khurda



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OFFICE OF THE TAHASILDAR, BHUBANESWAR

Judicial Section

e-mail:tdrbbsr@gmail.com

Letter No. 4198 / Dtd. 11.02.2026

To

The Addl. District Magistrate, General,
Khordha

Sub: O.A No.109/2024/EZ filed by Harapriya Patel-vrs-State of Odisha and others filed before the Hon'ble National Green Tribunal, Eastern Zone, Kolkata.

Ref: District office letter No.22472 dtd.16.12.2025.
Sir,

With reference to the letter on the subject cited above, I am to say that the concerned Addl. Tahasildar tookup the 46 Encroachment cases and issued notice to the illegal encroachers for hearing on dtd.24.11.2025 and on the date of hearing 45 nos of encroacher/their representative appeared and produced Hazira & filed time petition before the Court of Addl. Tahasildar to submit their objection petition with relevant documents. Thereafter the encroachers submitted their reply of Show cause notice on dtd.05.12.2025. Accordingly the concerned Addl. Tahasildar fixed the next date for hearing to be on dtd.06.01.2026 in the open court and the encroachers were instructed to produce the Electoral roll of 1971 which they claim to be part of through their forefathers. In this regard letters have been to OIC Election, O/o Sub-Collector, Banki, OIC Election, O/o Sub-Collector, Cuttack Sadar & OIC Election, O/o Sub-Collector, Bhubaneswar vide letter as enclosed. However neither the encroachers could produce the requisite Electoral roll nor the certified copies have been received. Hence the case has been reserved for final orders on 23.02.2026. One sample of ordersheet along with time petition is attached herewith for reference.

This is for your kind information and necessary action.

Encl: As above

Yours faithfully,

h
11/2/2026
Tahasildar, Bhubaneswar

True copy attached

h

**Collector & District Magistrate
Khordha**

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ORDER SHEET

[See Paragraph 207(1) of the Odisha Record Manual, 1964]

Order Sheet dated from to

Tahasil- **Bhubaneswar** P.S- Village- **Tujhagarch**
No. **03** Dist - **Khordha** Sub-Division - **Bhubaneswar** Case No- **101/25**

Nature of Case **Encroachment**

Sl. No & date of order	Order & Signature of the Officer	Action taken on the order
24/11/25	<p>Perused the field enquiry report of R.I. <u>Darcuthenga</u> in Form 'G'. It is revealed from the report that one <u>Jitu Sasmal</u> S/o <u>Laxman Sasmal</u> of Vill- <u>Dadhapatna</u>, P.O - <u>Dadha</u>, P.S. - <u>Barranga</u>, Dist - <u>Khordha</u> has unauthorisedly occupied the following Govt. Land by the way of constructing <u>Asbestos house</u>.</p> <p>Issue notice to the encroacher u/s 9 of the OPLE Act.1972 to appear, on dtd. <u>24/11/25</u> and to file show cause as to why action u/s 4,6 & 7 of the said Act will not be taken against you for such unauthorised occupation of Govt. land.</p> <p style="text-align: center;">Put up on.</p> <p><u>Land Schedule</u> Mouza - <u>Tujhagarch</u> Khata No. - <u>526 (Anabadi)</u> Plot No. - <u>13 (Purcatana Patita)</u> Area. - <u>Ac 0.020dec out of Ac 1.190dec</u></p> <p style="text-align: right;">Dictated <i>[Signature]</i> Addl. Tahasildar, Bhubaneswar.</p>	24/11/25 05/12/25

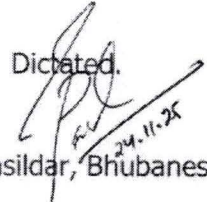
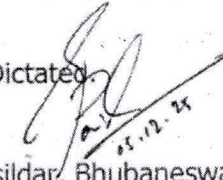
Tone copy attached.

**Collector & District Magistrate
Khordha**

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LIII - Form No. 3

CONTINUATION OF ORDERSHEET

Sl.No & Date of Order	Orders and Signature of the Officer	Action taken on the order
1	2	3
24.11.2025	<p>The case is put up today. The encroachers/vide their representative filed time petition for submission their objection petition with relevant documents.</p> <p>Put up the case on dtd.05.12.2025.</p> <p style="text-align: right;">Dictated.  Addl. Tahasildar, Bhubaneswar.</p>	
05.12.2025	<p>The case is taken up today. The encroachers are present today through their representative and submitted their reply of Show cause notice. The applicant contends that they have Aadhar card, Ration Card, BPL Card issued over address Bangali Sahi, Baranga, Cuttack. However as per the report of the R.I Daruthenga it is ascertained that the suit land over which the encroachers are residing belong to Jujhagada Revenue village. But the encroacher has Aadhar card, Ration Card, BPL Card, etc. issued from the jurisdiction of Baranga Tahasil. The encroachers further claim they have been residing over the suit land since 1960s. hence to ascertain whether the encroacher (or his forefather) was resident of the same place, the electoral roll of 1971 is necessary.</p> <p>Thus, the encroacher is instructed to produce the certified copy of the Electoral roll of 1971 in which the encroacher(or his forefather) is part of.</p> <p>Thus the case is posted to 06.01.2026.</p> <p style="text-align: right;">Dictated.  Addl. Tahasildar, Bhubaneswar</p>	

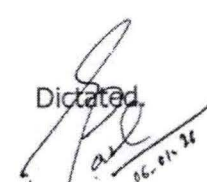
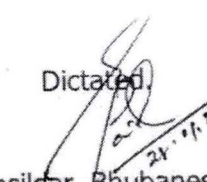
True copy attached.

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Khordha

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LIII - Form No. 3

CONTINUATION OF ORDERSHEET

Sl.No & Date of Order	Orders and Signature of the Officer	Action taken on the order
1	2	3
06.01.2026	<p>The case is taken up today. The encroacher is present today. However he could not produce the requisite Electoral roll as sought on previous date.</p> <p>DA is instructed to issue letter to OIC Election Banki, OIC Election Cuttack Sadar & OIC Election, Bhubaneswar to supply the certified copy of electoral roll of 1971 of concerned mouzas.</p> <p>The case is posted to 28.01.2026.</p> <p style="text-align: right;">Dictated  Addl. Tahasildar, Bhubaneswar</p>	
28.01.2026	<p>The case is taken up today. Certified copies of requisite Electoral roll as sought on previous date have not been received nor the encroacher has submitted the same. In this scenario the case is posted to 23.02.2026 for final orders.</p> <p style="text-align: right;">Dictated  Addl. Tahasildar, Bhubaneswar</p>	

True W/M attached.

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Collector & District Magistrate
 Khordha

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Annexure- R2 392



OFFICE OF THE TAHASILDAR, BHUBANESWAR

e-mail:tdrbbsr@gmail.com

Letter No. 140561 Dtd. 21.4.26.2026

To,

The Collector & District Magistrate,
Khordha

Sub: Submission of factual report regarding status of encroachment cases booked in Mz-Jujhagarh as pursuant to O.A. No. 109/2024/EZ.

Ref: Your good office Lt. No. 6110, Dt. 30.03.2026.
Sir,

With reference to the letter in subject cited above, it is submitted for your kind perusal that a total 47 nos. of encroachment cases were booked under OPLE Act in connection to the G Forms submitted by RI, Daruthenga. Accordingly, "Form-A" was issued to the encroachers on 24.11.2025 for filing of show-cause. However, after hearing of the cases the encroachers were ordered to vacate the govt. land with immediate effect and "Form-B" was issued on 23.02.2026. The eviction from the scheduled land has already been fixed to 22.04.2026 and for the same police personnel have also been requisitioned. The details of the encroachers is annexed herewith as Annexure-1.

Encl: As above.

Yours faithfully,

Tahasildar, Bhubaneswar

none copy attested

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Collector & District Magistrate
Khordha

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Sl No.	Encr. Case No.	Khata	Plot	Name of the Encroacher	Address	Encroached Area	Type of Encroachment
1	95/2025	526	10	Prafulla Mitra S/o-Ganesh Mitra	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
2	96/2025	526	10	Pabitra Mitra s/o-Ganesh Mitra	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
3	97/2025	526	10	Mohan Das s/o-Jagdish Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
4	98/2025	526	10	Kamala Das w/o-Dayal Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.030	Asbestos House
5	99/2025	526	10	Gobardhan Das s/o-Khokan chandra Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
6	100/2025	526	10	Sarat Barman s/o-Bipin Barman	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
7	101/2025	526	13	Jitu Sasmal s/o-Laxman Sasmal	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
8	102/2025	526	13	Harilal Das s/o-Khokan Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
9	103/2025	526	13	Jagabandhu Das, Balaram Das s/o-Khokan Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
10	104/2025	526	13	Nilkamal Karmakar s/o-Sapal Karmakar	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
11	105/2025	526	13	Samar Karmakar s/o-Suchitra Karmakar	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
12	106/2025	526	13	Dukhiram Das s/o-Chandrahari Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House

True copy attested

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Collector & District Magistrate
Khordha

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ANNEXURE- 1

13	107/2025	526	13	Sampati Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
14	108/2025	526	13	Adhira Mistri s/o-Krushna Mistri	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
15	109/2025	526	13	Saraswati Barik	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
16	110/2025	526	13	Simadri Barik s/o-Sinei Barik	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
17	111/2025	526	13	Urmila Das w/o-Bharat Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
18	112/2025	526	13	Golapi Das w/o-Suman Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
19	113/2025	526	13	Madan Das s/o-Braja Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
20	114/2025	526	13	Ranjit Thappa s/o-Bol Bahadur Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
21	115/2025	526	13	Sushil Haldar s/o-Suren Haldar	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
22	116/2025	526	13	Sanjay Shikari s/o-Dhiren Shikari	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
23	117/2025	526	13	Munendra sil s/o-Motilal Sil	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
24	118/2025	526	13	Srimanta Manna s/o- Subash Chandra Manna	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House

20/11/2025

To me only attested

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Collector & District Magistrate
Khordha

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ANNEXURE- 1

25	119/2025	526	13	Dhiren sil s/o-Motilal sil	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
26	120/2025	526	13	Janaki Rao w/o-Simanchal Rao	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
27	121/2025	526	13	Dhananjay shikari s/o- Dhiren Shikari	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
28	122/2025	526	13	Kaushalya Das w/o-Sushil Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
29	123/2025	526	13	T. Chinadu	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
30	124/2025	526	13	Pradeep Mandal s/o- Arjun Mandal	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
31	125/2025	526	13	Subhadra Dash s/o- Damodar Dash	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
32	126/2025	526	12	Shishu Mistri	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.015	Asbestos House
33	127/2025	526	12	Digambar Dash s/o- Atmaram Dash	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.015	Asbestos House
34	128/2025	526	12	Sanjay Das s/o-Krushna gopal Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.010	Asbestos House
35	129/2025	526	12	Khokan Das s/o-Aditya prasad Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
36	130/2025	526	12	Samal Das s/o-Harbashi Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
37	131/2025	526	12	Ajit Goldar s/o-Mangal Goldar	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House

True copy attested

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Collector & District Magistrate
Khordha

21/11/2025

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ANNEXURE- 1

38	132/2025	526	12	Mayarani Das s/o-Bhuban Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.010	Pucca House
39	133/2025	526	12	Kartika Barik s/o-Ajit Barik	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.010	Asbestos House
40	134/2025	526	12	Dinesh Barik s/o-Ajit Barik	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.010	Asbestos House
41	135/2025	526	12	Arun Biswas s/o-Adhir Biswas	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.015	Asbestos House
42	136/2025	526	12	Prakash Das s/o-Chandrarah Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
43	137/2025	526	12	Rabichand Das s/o-Shishu Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
44	138/2025	526	12	Raju Das s/o-Bhuban Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Pucca House
45	139/2025	526	12	Harichandra Das s/o-Rupachand Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
46	140/2025	526	12	Bijay Das s/o-Khiman Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House
47	141/2025	526	12	Laxman Das s/o-Khiman Das	At-Dadhapatna, Po-Dadha, Ps-Baranga Dist-Khordha	0.020	Asbestos House

20/11/2025

none entry attached

1

Collector & District Magistrate
Khordha



Office of Raman Yadav <officeoframanyadav@gmail.com>

Service of Compliance Affidavit by Respondent No. 5 in O.A. No. 109 of 2024

Office of Raman Yadav <officeoframanyadav@gmail.com>

Thu, Apr 23, 2026 at 9:35 AM

To: Haripriya Patel <haripriyapatel@gmail.com>

Cc: DEPUTY DIRECTOR NANDANKANAN <deputydirector.kanan@gmail.com>, "Dr. Rudra Prasad Rath" <rudrivas@gmail.com>, dfo.khordha@odisha.gov.in, revsec.od@nic.in, ADVOCATE GENERAL ODISHA <advgen@nic.in>, ADVOCATE GENERAL ODISHA <advgenodisha@gmail.com>

Dear All,

Please find attached a copy of the Compliance Affidavit on behalf of Respondent No. 5 in O.A. 109 of 2024 titled Hari Priya Patel vs State of Odisha & Ors listed before the Hon'ble NGT, Eastern Zone Bench.

Kindly treat this email as an advance service.

Regards,
Office of Raman Yadav
Advocate, Supreme Court of India
C-167, LGF, Defence Colony
New Delhi – 110024
Mobile: +91 8800457781

 **Compliance Affidavit on behalf of R5.pdf**
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